

### Admissions in Air Force Schools

3490. SHRI ANAND RATNA MAURYA : Will the Minister of DEFENCE be pleased to state :

(a) whether Air Force Schools in Delhi provide admission to children of civilians under non-air-force category;

(b) if so, the number of admissions allowed to civilians during 1995-96, and 1996-97 in K.G. class, school-wise;

(c) whether these schools have revised fees, etc. during the current year;

(d) if so, the category-wise details and comparative figures thereof during the last academic session;

(e) whether the revised fees are very high for civilians;

(f) if so, the reasons therefor;

(g) whether the Government proposed to rationalise the fees structure for all the categories and provide same facilities to the children of all the categories;

(h) if so, the details thereof; and

(i) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) Yes, Sir

(b) The number of children of non Air Force personnel admitted to K.G. classes during each year is as under :

|                                    | 1995-96 | 1996-97 |
|------------------------------------|---------|---------|
| Air Force Bal Bharti School        | 188     | 100     |
| The Air Force School               | 86      | 19      |
| Air Force Golden Jubilee Institute | 79      | 25      |

(c) The fee was revised with effect from 1st April, 1996.

(d) Details of Tuition Fees :

|               | 1995-96 (in rupees per month) |           |                  |
|---------------|-------------------------------|-----------|------------------|
|               | Primary                       | Secondary | Senior Secondary |
| Airmen        | 110                           | 120       | 140              |
| Officers      | 200                           | 210       | 230              |
| Non-Air Force | 350                           | 365       | 390              |

|               | 1996-97 |           |                  |
|---------------|---------|-----------|------------------|
|               | Primary | Secondary | Senior Secondary |
| Airmen        | 120     | 130       | 150              |
| Officers      | 225     | 250       | 275              |
| Non-Air Force | 500     | 600       | 700              |

(e) to (i). Air Force schools are not granted any budgetary support. They have to manage their finances from the fees charged from students. The fees charged is in consonance with that charged by other schools in the capital.

[Translation]

### Schemes for Seamen Officers

3491. SHRI VIRENDRA KUMAR : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the details of welfare schemes formulated by the Government for Seamen Officers and other employees;

(b) whether these schemes are in conformity with the international standards; and

(c) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) to (c). The Govt. of India had constituted a National Welfare Board for Seafarers for advising the Govt. on the measures to be taken for promoting the welfare of seamen generally and in particular the following :

- (i) establishment of hostels or boarding and lodging houses for seamen;
- (ii) establishment of clubs, canteen, libraries and other amenities for the benefit of seamen;
- (iii) establishment of hospitals for seamen or the provision of medical treatment for seamen; and
- (iv) the provision of educational and other facilities for seamen.

The above mentioned welfare schemes have been provided at various places to the extent possible.

Further, in accordance with the Seamen's Provident Fund Act, 1966, the Provident Fund and Gratuity scheme have been formulated to provide social security. As on 31.3.96, as many as 32,082 seamen are covered under this scheme. In addition, the Seamen's Welfare Fund Society has been established in 1964 to provide for various welfare measures like, medical assistance, ex-gratia assistance to seamen/their families, financial assistance to distressed seamen, educational scholarship to children of seafarers, annual grants/loans to seafarers' club/hostels, payment of gratuity to seamen in respect of voyages on ships of companies, which are known to have gone into liquidation etc. These schemes are in conformity with the international standards.

[English]

### Utilisation of Funds

3492. SHRI T. GOPAL KRISHNA : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether utilisation of funds allocated to States